

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 218**  
**(IB)-1138(ND)2018**  
**CA-366/2019, IA- 1375/2024**

**IN THE MATTER OF:**

**M/s R J Packwells Pvt. Ltd.**

...

**Appellant/Petitioner**

**Versus**

**M/s. Nibula Print And Pack Pvt. Ltd.**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Respondent** : Adv Varsha Banerjee for Respondent No. 1 & 2  
in CA 366/2019

**For the Liquidator** : Ms. Harimohana N., adv counsel for the liquidator  
along with Mr. Shiv Nandan Sharma, Liquidator of  
the Corporate Debtor

**For the HDFC Bank** : Mr. Kunal Tandon Adv, Adv. Bhavna Vijay

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**CA-366/2019, IA- 1375/2024:** Ld. Counsels for the parties are ad idem that from the order passed by this Tribunal rejecting the resolution plan, SRA has preferred Appeal No. 1045/2024 & IA-1046/2024 before Hon'ble NCLAT, in which Hon'ble NCLAT has issued notice and as also issued a direction that no further steps will be taken pursuant to the order challenged before it.

In the wake, the hearing in the present proceedings is deferred to 23.09.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**